

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. IV

Excise Appeal No. 89631 of 2018

(Arising out of Order-in-Appeal No. NAGST-A-III/MUM/18-19 dated 14.08.2018 passed by the Commissioner of GST & Central Excise (Appeals-III), Mumbai)

M/s Regal Shoes

The Centrium, 3rd Floor, Unit No.5
Phoenix Market City, LBS Marg
Kurla, Mumbai-400 070

.... Appellant

Versus

Commissioner Central Excise, Mumbai-I

New Central Excise Bldg., 115, M.K. Road
Opp. Churchgate Station
Mumbai-400 020.

.... Respondent

With

Excise Appeal No. 89632 of 2018

(Arising out of Order-in-Appeal No. NAGST-A-III/MUM/18-19 dated 14.08.2018 passed by the Commissioner of GST & Central Excise (Appeals-III), Mumbai)

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New Central Excise Bldg., 115, M.K. Road
Opp. Churchgate Station
Mumbai-400 020.

.... Respondent

Appearance:

Ms Anagha Gawade, Advocate for the Appellant

Mr Sanjay Hasija, Supdt. (AR), for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85268-85269/2020

Date of Hearing: 19.02.2020

Date of Decision: 19.02.2020

Per: P.K. Choudhary

The appellants had approached the Government under SABKA
VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and

Discharge Certificate in Form SVLDRS-4 have been received on 26.11.2019. Hence, the appellants intend to withdraw the appeal.

2. Consequently, the appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(P.K. Choudhary)
Member (Judicial)

Sidharth